CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

RA 219/2016 in OA 955/2014

New Delhi, this the 7th day October, 2016

Hon'ble Mr. P.K. Basu, Member (A) Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

S. Ganeshan S/o Late Shri S. Sethurama Shastrigal Commercial Inspector/ Marketing Northern Railway, Baroda House New Delhi

.... Applicant

Versus

Union of India through

- General Manager,
 Northern Railway,
 Baroda House, New Delhi.
- Chief Personnel Officer, Northern Railway, Baroda House, New Delhi.

.... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 5.09.2016 passed by us in OA 955/2014.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in Kamlesh Verma Vs. Mayawati and others, (2013) 8 SCC 320

and State of West Bengal and others Vs. Kamalsengupta and another, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Dr. Brahm Avtar Agrawal) Member (J) (P.K. Basu) Member (A)

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